

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS
RAJYA SABHA
UN-STARRED QUESTION NO. 1649
ANSWERED ON Tuesday, August 6, 2024
Sravana 15, 1946 Saka**

**GOA-BASED COMPANIES STRUCK OFF FROM THE REGISTER OF
COMPANIES**

QUESTION

1649. Shri Sadanand Mhalu Shet Tanavade:

Will the Minister of CORPORATE AFFAIRS
be pleased to state:

- (a) the number of Goa-based companies that have had their names struck off from the Registrar of Companies over the last five years;
- (b) the number of cases in which Goa-based companies have been revived after being struck off in the last five years; and
- (c) whether there have been any amnesty programs in the last five years for winding up (permanently closing) companies that were struck off from the State of Goa, if so, the details thereof?

ANSWER

Minister of State in the Ministry of Corporate Affairs; Minister of State in the Ministry of Road Transport and Highways.

(Shri Harsh Malhotra)

- (a) The number of Goa-based companies that have had their names struck off from the Registrar of Companies over the last five years is furnished as under: -

Year	No. of struck off companies	
	Goa	Daman & Diu
2019-20	286	7
2020-21	34	2
2021-22	213	5
2022-23	184	12
2023-24	78	12
Total	795	38

Contd...2...

- (b) The number of cases in which Goa-based companies have been revived after being struck off in the last five years is furnished as under: -

Year	No. of companies revived	
	Goa	Daman & Diu
2019-20	1	--
2020-21	10	--
2021-22	--	--
2022-23	2	--
2023-24	6	--
Total	19	--

- (c) Winding up and striking out are separate processes governed under different sections of the Companies Act, 2013. No amnesty scheme has been framed for companies that have been struck off from the Register of Companies. However, as per provisions under Section 252 (1) of the Companies Act, 2013, any person aggrieved by an order of the Registrar, notifying a company as dissolved under section 248, may file an appeal to the Tribunal within a period of three years from the date of the order of the Registrar.

Similarly as per provisions under Section 252 (3) of the Companies Act, 2013 in case a company, or member or creditor or workman thereof feels aggrieved by the company having its name struck off from the register of companies, the Tribunal on an application made by the company, member, creditor or workman before the expiry of twenty years from the publication in the Official Gazette of the notice under sub-section (5) of section 248 may, if satisfied that the company was, at the time of its name being struck off, carrying on business or in operation or otherwise it is just that the name of the company be restored to the register of companies, order the name of the company to be restored to the register of companies.
